

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-122(PB)/2018

IN THE MATTER OF:

Sudhir Power Projects Ltd.

.... **APPLICANT / PETITIONER**

Vs.

Rites Ltd. &anr.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

Mr. Y. Sarat Chandra, Advocate

For the Respondent(s):-

Mr. Abhik, Advocate

Ms. Manisha Agrawal, Advocate

ORDER

Learned counsel for the petitioner is present. He has submitted that he will file application for withdrawal of the petition.

List on 23rd February 2018 further consideration.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**